

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52128 OF 2018

[Arising out of Order-in-Original No. RPR/EXCUS/000/COM/CEX/057/2018 dated 29.03.2018 passed by the Pr. Commissioner, Central Tax, Central Excise and Customs, Raipur]

PARTHIVI CONSTRUCTION PVT LTD

Appellant

Parthivi Pacific, C.E. Road,
Tatibandh, Raipur (CG)

Vs.

PRINCIPAL COMMISSIONER,

Central Tax, Central Excise & Customs,
Central Excise Building, Dhamtari Raod,
Central GST Building, Tikrapara (CG)

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51345 /2023

Date of Hearing/Decision : 19/09/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**